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SLP(C)No. 16061-16062 OF 2001

ITEM No.3

Court No. 2

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.7-8 in
Petition(s) for Special Leave to Appeal (Civil) No.16061-16062/2001
(Against the interim order dated 6.8.2001 in C.M. No. 663/2001 in
FAO No. 261/2001 and on 5.9.2001 in C.M. No. 774/2001 in FAO No.
261/2001 of the High Court of Delhi at New Delhi)

SHEILA MATHRANI

Petitioner (s)

VERSUS

APARNA CHODHURI & ORS.

Respondent (s)

(for directions for initiating appropriate proceedings against the
petitioner for prejury and contempt)

Date : 13/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s) Mr. K.V. Vijay Kumar, Adv.
Mr. Sunil Kumar Jain,Adv.

For Respondent (s) Mr. S.K. Misra, Sr. Adv.
Mr. K.V.Mohan,Adv.
Mr. S.K. Sharma, Adv.
Mr. A.K. Yadav, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
.SP2

Four weeks' time is granted for filing counter
affidavit.

.SP1

Charanjit

[Om Prakash]
Court Master